

(e) since when these persons are in detention after completion of their term of imprisonment and in what manners Government proposes to deal with such persons in case the Government of those countries do not respond for their deportation?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) Central Government is vested with the powers to deport a foreign national under section 3(2)(c) of the Foreigners Act, 1946. These power of the Central Government have been delegated to the State Governments and UT Administrations. Statistical data of the number of foreign nationals who have completed their terms of imprisonment in jails and are yet to be deported is not centrally maintained.

(b) to (d) As per reports, three Pakistani nationals, who had completed their sentence and whose movements were restricted at Sewa Sadan, Lampur, Narela, Delhi, escaped on 1.1.2010. The matter is being enquired into by the Government of NCT of Delhi.

(e) After completion of the sentence, the movement of one out of these three Pak nationals, was restricted in April 2009 and that of the remaining two in October, 2009 respectively. In all cases where a foreign national is arrested and action is taken under the relevant Acts, the foreign national (except Pakistani nationals) is repatriated immediately on completion of the sentence, if there is nothing adverse against him and has valid passport. In the absence of valid passport, repatriation is done only after issuance of valid travel documents by the Embassy/High Commission concerned. However, in respect of Pakistani nationals, the release and repatriation is governed by the provisions of the Agreement on Consular Access signed by both the countries.

#### **Persons in jails convicted under TADA**

697. SARDAR TARLOCHAN SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) how many persons are in jails in different States convicted under TADA;
- (b) how many of them are given life imprisonment punishment;
- (c) how many of them have already been in jail more than fourteen years;
- (d) how many have been released after serving fourteen years jail term and of good conduct in jail; and
- (e) how many applications are pending for release in each State?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (e) The information regarding TADA cases pertaining to State Government is not centrally maintained in the Ministry of Home Affairs. However, the same is being collected and will be laid on the Table of the House.

#### **Undertrials in cases under TADA**

698. SARDAR TARLOCHAN SINGH: Will the Minister of HOME AFFAIRS be pleased to state: